

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 656/92.

Date of Order: 30-9-92.

Between:

P. Vijayakumar Babu. .. Applicant.

and

1. Director General, All India Radio, New Delhi.
2. Station Director, All India Radio, Vijayawada. .. Respondents.

For the Applicant: Mr. C. Ramchander Rao, Advocate

For the Respondents: Mr. N. V. Ramana, Addl. CGSC.

CORAM:

THE HON'BLE MR. R. BALASUBRAMANIAN : MEMBER (ADMN)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (JUDL)

The Tribunal made the following Order:-

This application is filed by the applicant under section 19 of A.T. Act, 1985 claiming that the suspension ordered by the Station Director No. 15(5) PVK/92-5 dated 24.7.92 be quashed with consequent relief.

Subsequent to the filing of the OA, the applicant has made a representation dated 6-8-92 i.e. 3 days after the OA is filed. The learned counsel for the applicant is unable to place before the court any rule showing whether an employee of this nature is suspended.

Shri N. V. Ramana, learned counsel for the respondents filed his two counters on merits as well as on the preliminary points. We are of the opinion that this OA is not maintainable because the departmental statutory remedies are not exhausted as available under Section 20 of the A.T. Act. 1985. The representation that is pending with the department can be disposed of as per the rules. If the applicant is aggrieved, he can come back after the final orders of the respondents. Therefore, the OA is disposed of with no order as to costs. The respondents are directed to dispose of the representation of the applicant within a period of 4 months from the date of receipt of the order.


Deputy Registrar

To

1. The Director General, All India Radio, New Delhi.
2. The Station Director, All India Radio, Vijayawada.
3. One copy to Mr. C. Ramchander Rao, Advocate, 2-2-1, New Nallakunta, Hyderabad.
4. One copy to Mr. N. V. Ramana, Addl. CGSC CAT.
5. One spare copy.

pvm.

16/9/92
New Nallakunta

2. 16/9/92

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR

AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CNANDRASEKHAR REDDY:
M(JUDL)

AND

THE HON'BLE MR.C.J.ROY : MEMBER(JUDL)

Dated: 30 -9 -1992

ORDER/JUDGMENT:

R.A. /C.A. /M.A.No

in

O.A.No. 656/92.

T.A.No.

(wp.No)

Admitted and interim directions
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A.Ordered/Rejected

